# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

# Contempt Petition No. 180/00020/18 In Original Application No.180/00876/16

Monday, this the 19th day of February, 2018

#### CORAM:

Hon'ble Mr.U.Sarathchandran, Judicial Member Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

Kurian Joseph, S/o. Late. M.K. Joseph, aged 87 years, Inspector of Income Tax (Retd.), Cliff House, Kurichy, Sachivothamapuram P.O., Kottayam District – 686 532.

Petitioner

(By Advocate – Mr. C.S.G. Nair)

#### Versus

- G.N. Varghese,
   Zonal Accounts Officer,
   Central Board of Direct Taxes, IIIrd Floor,
   San Juan Towers, Behind Central Revenue Buildings,
   Old Railway Sttion Road, Cochin 682 018.
- Subhash Chandra, Chief Controller of Accounts, Central Pension Accounting Office, Trikoot II Complex, Bhikajicama Place, R.K. Puram, New Delhi – 110 066.
- C. Viswanath, Secretary, Ministry of Pension and Pensioner's Welfare, North Block, New Delhi – 110 001.
- P.K. Das, Principal Chief Commissioner of Income Tax, Central Revenue Buildings, I.S. Press Road, Cochin – 682 018

Respondents

(By Advocate – Mr. P.R. Sreejith, ACGSC)

This Contempt Petition having been heard on 19.02.2018, the Tribunal on the same day delivered the following:

## ORDER (ORAL)

## Per: U.SARATHCHANDRAN, JUDICIAL MEMBER:

When this matter came up for Admission today, it was brought to our attention by Mr. Sajeesh, Advocate representing Mr. P.R.Sreejith, learned ACGSC that vide order dated 18.1.2018 in M.A. No. 180/68/2018 this Tribunal has granted forty five days time for implementing the Annexure P.1 order of t his Tribunal. He has pointed out that the time granted by this Tribunal will expire only on 5.3.2018. Hence the Contempt Petition is premature and hence to be dismissed.

- 2. We find force in the above contention put forth by the learned counsel appearing for the Central Govt. Accordingly, the Contempt Petition is dismissed as premature.
- 3. No costs.

(E.K.BHARAT BHUSHAN) ADMINISTRATIVE MEMBER (U.SARATHCHANDRAN) JUDICIAL MEMBER

sj\*/

## **List of Annexures of Petitioner**

Annexure P-1 - True copy of the order in O.A. 876/2016 dated

31.08.2017 of the Hon'ble CAT, Ernakulam.

Annexure P-2 - True copy of the letter dated 03.10.2017.